

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI-110002

No.F.6/8/2023-Judl./Suptlaw/ 840 - 847

Dated 05/04/2024

NOTIFICATION

No.F. 6/8/2023-Judl./Suptlaw/ 840 - 847 : In pursuance of the provisions of Rule 12 of the Delhi Higher Judicial Service Rules, 1970, as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint the following candidates as member of the Delhi Higher Judicial Service against permanent posts in temporary capacity in order of merit on a probation period of two years w.e.f. the date they assume the charge of their offices.

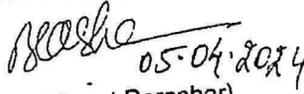
S.No	Name (Mr./Ms.)
1.	Harvinder Singh Johal
2.	Goma Dabas Gupta
3.	Shagun Sharma
4.	Hem Singh
5.	Gaurav

2. The above appointment is on purely provisional basis, and subject to the verification of character and antecedents of the candidate from the concerned authorities and verification of their caste certificate/PH category certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribe or Physically Handicapped category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.

3. The above appointment shall be subject to the provisions of the Delhi Higher Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Higher Judicial Service from time to time.

4. The post carries the scale of pay of members of the Delhi Higher Judicial Service, as is provided in Rule 19 read with Rule 18 of Delhi Higher Judicial Service Rule, 1970, in respect of District Judges Entry Level Time Scale plus allowances, as admissible under the Rules.

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi,

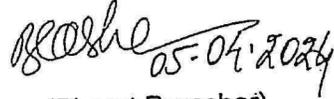

(Bharat Parashar)
Principal Secretary (Law, Justice & LA)

No.F.6/8/2023-Judl./Suptlaw/ 840-847

Dated 05/04/2024

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi w.r.t. his D.O. letter No. No.1135/DHC/Gaz-IA/DR-DHJS/2024 dated 20.02.2024.
4. The Principal District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV) with the request that five copies of Gazette may be sent to this department for official use.
6. The Controller of Accounts, Govt. of NCT of Delhi, Delhi.
7. Officers concerned through the Registrar General, High Court of Delhi, New Delhi
8. Guard file.


05-04-2024

(Bharat Parashar)
Principal Secretary (Law, Justice & LA)

333
09-04-24

HIGH COURT OF DELHI: NEW DELHI
Sher Shah Road, New Delhi

No. 235 F /G-1/Gaz./DHC/2024

Dated: 09/04/2024

From:

The Registrar General,
High Court of Delhi,
New Delhi- 110003.



To,

The Principal District & Sessions Judge(HQ),
Tis Hazari Courts,
New Delhi.

Sub: Regarding direct recruitment to the Delhi Higher Judicial Services.

Sir,

Please find enclosed copy of notification No.F.6/8/2023-Judl./Suptlaw/840-847 dated 05.04.2024 received from Principal Secretary (Law, justice & L.A.), Govt of NCT of Delhi, appointing 05 candidates as members of the Delhi Higher Judicial Service against permanent posts in temporary capacity in order of merit on a probation period of two years w.e.f. the date they assume the charge of their offices.

You are therefore requested to administer them oath in accordance with the instructions issued from time to time on the subject of oath of Allegiance to the Constitution of India and send the same to this Court along with their joining reports. The newly appointed officers may also be asked to report to the Chairperson, Delhi Judicial Academy, for their mandatory training.

Yours Sincerely

(Kanwal Jeev Arora)
Registrar General

2358-2360
Endst. No. _____/G-1/Gaz./DHC/2024

Dated, the 09/04/2024

Copy forwarded for information and necessary action:-

1. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, Delhi, along with a copy of notification referred to above with the request that the above newly recruited officer of Delhi Higher Judicial Service may be imparted requisite training as per approved induction training programme.

OK (Anil)
PA-865J (HQ)
09/04/24

2. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, 8th Level, C-wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.

3. Officers concerned along with a copy of notification with the request to report to the Principal District & Sessions Judge (HQ), Tis Hazari, Delhi.

Joint Registrar (Gaz-IA)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. 23882-23922 / F. 5(1)/2024

Dated, Delhi the _____

11 0 APR 2024

Sub:- Regarding Direct recruitment to the Delhi Higher Judicial Services

Copy forwarded along with its enclosure for information and necessary action to:-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch I.T. Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS',Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The 'LAYERS' Section, for uploading on 'LAYERS'.


(Ravinder Bedi)

District Judge (Commercial Court)-12
Officer In-charge Judicial Branch (Central)
For Principal District & Sessions Judge(HQs),
Delhi

